

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 55

1601/99/2022

And

CP (IB) No. 114/Chd/Hry/2022

Under Section 95, IBC 2016 & R 11 NCLT

In the matter of:-

IDBI Bank Ltd.

...Petitioner

Vs.

Amit Mittal, PG,
A2Z Infra Engineering Ltd.

...Respondent/ Personal Guarantor

Present: Mr. Pulkit Goyal, proxy counsel for Mr. Dharam Paul Garg, Advocate for the petitioner.
Mr. Samrat Anand, proxy counsel for Mr. Vaibhav Sahni, Advocate for the respondent/ personal guarantor.

A date is jointly requested by learned counsel for the parties on the ground that the matter has been settled and as per the OTS, the last date for payment of OTS amount is 01.09.2023. Let the matter be listed on 04.09.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

-sd-
(Harnam Singh Thakur)
Member (Judicial)

May 18, 2023
SM